

Filing no. 8192/2020 (B.A.)

Pintu Soni

Versus

The State of Jharkhand

Advocate for Petitioner

Mr. Rohit Ranjan Prasad

- | | | |
|----|-------------------------------------------------------|-------------------------------------|
| 1. | | S.J. / D.B. S.J. |
| 2. | | In time ✓ |
| | Limitation expired on | _____ |
| 3. | | Court Fee NR |
| 4. | | Authentication fee due on the copy |
| | Trial Court Judgement Rs. | Paid |
| | Appellate Court Judgement Rs. | X |
| 5. | | (a) Copy of trial court judgement ✓ |
| | (b) Copy of appellate court judgement | X |
| | (c) Second Copy of Petition | X |
| | (d) Receipt showing service on A.G. | ✓ |
| | (e) Vak properly stamped }
Executed and accepted } | ✓ |
| 6. | | (a) Cause title ✓ |
| | (b) Provision of law | ✓ |
| 7. | | Intimation regarding surrender of |
| | Petitioner | in Jail |
| 8. | | Particulars as required by Rule 140 |
| | (I) | |
| | Chapter XV Part (A) page no. 37 of the | |
| | J.H.C. Rules 2001 | Stated |
| 9. | | Other defects |